GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA STARRED QUESTION NO. *95 TO BE ANSWERED ON 04.12.2015

CENTRAL ADOPTION RESOURCE AUTHORITY

*95. SHRI P. NAGARAJAN

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the salient features of policy governing adoption of children;
- (b) Whether the Central Adoption Resource Authority (CARA) has received request from charity adoption homes seeking de-recognition of their adoption homes, if so, the details thereof;
- (c) the reason for seeking de-recognition of their adoption homes; and
- (d) the action taken by the Government on these requests?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI MANEKA SANJAY GANDHI)

(a) to (d): A Statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (d) of the Lok Sabha Starred Question No. *95 for answer on 4.12.2015 raised by Shri P. Nagarajan, regarding "Central Adoption Resource Authority"

- (a): Some of the salient features of 'Guidelines Governing Adoption of Children 2015' include provisions for linking the orphan/abandoned/surrendered children of all Child Care Institutions (CCIs) to the adoption system, making the entire adoption process online, treating NRI prospective adoptive parents at par with the domestic prospective adoptive parents, reducing the timeframe for completion of Home Study Report from two months to one month. All Specialised Adoption Agencies (SAA) are authorised both for in-country and inter-country adoption, this will enable the special needs and older children in such agencies (who rarely go in domestic adoptions) to find suitable family through inter- country adoption.
- (b) & (c): The Missionaries of Charity has communicated to the Central Adoption Resource Authority that they have decided to suppress all of their adoption centres in India due to their inability to comply with the new Guidelines Governing Adoption of Children, 2015. Further they have mentioned that there are other agencies who are doing the same work in the locations where they have their centres.
- (d): Under the provisions of section 41(4) of Juvenile Justice (Care and Protection of Children) Act, 2000, the State Government recognises adoption agencies.As such, the State Government is appropriate authority for taking any action.
